

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**Civil Secretariat, Srinagar/Jammu**

**Notification**

Jammu, the 18<sup>th</sup> of Aug, 2023

**S.O 431** In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Kupwara.

S.No	Name of the Officer S/Shri	Present place of posting
1.	Mr Mushtaq Ahmad Dar	Naib Tehsildar Chamkote Karnah
2.	Mr Sofi Arsahd Shaban	Naib Tehsildar Taad/Tangdar Karnah
3.	Mr Mohd. Wassim Alie	Naib Tehsildar Qalamabad

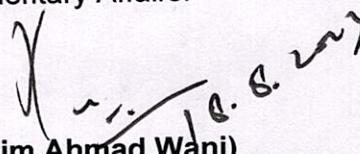
**By Order of the Government of Jammu and Kashmir.**

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**

No.Law/Powr/12/2022-10  
**Copy to the:-**

Dated: -18 - 08-2023

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Kashmir
- 3) Administrative Secretary, Revenue Department
- 4) Deputy Commissioner, Kupwara. This is with reference to his letter No. DCK/PS/2023/01/1695-99 dated 16-8-2023.
- 5) General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
- 6) SO section, Department of Law, Justice and Parliamentary Affairs.
- 7) Incharge Website
- 8) Concerned Officer.

  
**(Shamim Ahmad Wani)**  
**Senior Law Officer**  
**Department of Law, Justice and P.A.**

